

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **30.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : TCP/149/2016
NAME OF THE PETITIONER(S) : C.Ponmalar
NAME OF THE RESPONDENTS : Leather Export House India Pvt Ltd & 3
others
UNDER SECTION : Sec 397/398 of CA 1956

ORDER

Present: Ld. Counsel Ms. Manjula Devi for the Petitioner.

Ld. Counsel Shri. Avinash Krishnan Ravi for the Respondent /
RoC.

Ld. Counsel for the Petitioner submits that the shares have been
transmitted as prayed for vide relief No. 1 in the petition.

Now the petition be listed for consideration of other reliefs.

List the petition for hearing on **03.07.2024**.

Sd/-

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

(SANJIV JAIN)
MEMBER (JUDICIAL)